## **National Company Law Tribunal**

## Allahabad Bench

CP NO. (IB) 25/ALD/2017, (A SI/2017, (A SI/2017, CA S0/2017, (A SI/2017, CA S0/2017, CA S0/2017) COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE COMPANY: TODPL L+3

SECTION OF THE COMPANIES ACT: U/S 27& 600+ I&B ( de of 2016

SI. NO	. Name	Designation	Representation	<u>Signature</u>	
<u>1.</u>	DIPTIMAN SING	4 Advocate	For-Dinkur T	Thingh.	
<u>2.</u>	Raghan Du gary		For COC	2 Joshan sin gruy	
3.	Micha	Adv	For PERCOC		
4.	ANURAG KHA	ANURAG KHANNA ST. Adv. For RP. Swift and adulari			
5.	Guijar Jad	ware Ac	lu For RP	Je odan	
6.	Aspi Kapada	AA	r. FOR GSPC talan For GSPC	In columnia	
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8)	Ankld Sings		For GSPC	Asiy)	
9	AbhiPick Mikkey	La Adr	For GIAC		

## CP NO.(IB)25/ALD/2017, CA 51/2017, CA 58/2017, CA 60/2017

Parties are represented by their respective counsel. This Bench now receives a communication dated 01.08.2017 from the I & B Board of India informing about the status of complaint received against the RP Sh. Dinkar T. Venkat Subramanium. The IBBI has clarified that as of today, no disciplinary proceeding has so far been initiated by or to be treated as pending against Sh. Subramanium. Further, it also makes clear that the Committee of Creditor is competent U/s 22 of the Code to appoint an interim resolution professional as a resolution professional or to replace him by another resolution professional.

Accordingly, the adjudicating authority (this Tribunal) may take decision in the matter.

At this stage, Advocate Ms. Misha representing the COC further informs that the COC has once again reconsidered the issue referred to it by this Tribunal and now reiterates its stands as narrated in para no.4 of its reply affidavit by reaffirming the appointment of Sh. Dinkar T. Venkat Subramanium. Therefore, it is decided that Sh. Dinkar T. Venkat Subramanium to continue as a resolution professional.

Advocate, Sh. Diptiman Singh appearing for IRP further files reply to the application moved against him by the complainant Sh. Mukesh Mohan. However, as today there is no representation from complainant side nor his counsel present. Hence, his application is liable to be rejected for want of prosecution. Accordingly, the same is rejected.

Further, considering the opinion of the I & B Board of India as well as reconsidered majority decision of the COC, the appointment of Sh. Dinkar T. Venkat Subramanium as a resolution professional in respect of corporate debtor company is hereby approved.

In view of such, the COC seeks to withdraw its application CA No. 1/2017 for replacement of the IRP which has now become infructuous. Hence, the same is disposed of as not pressed for and withdrawn.

Consequently, the application no.140/2017 file by Sh. Diptiman Singh on behalf of IRP Sh. Dinkar T. Venkat Subramanium also become infructuous. It is also disposed of in terms of today's order read with order dated 11th July, 2017.

Advocate Ms. Misha further file an application CA No.139/2017 on behalf of RP Sh. Dinkar T. Venkat Subramanium seeking for extension of time to complete the process of corporate insolvency and to submit the resolution plan. Hence, the period of 90 days w.e.f 13<sup>th</sup> September, 2017 U/s 12 (2) of the Insolvency to be granted.

Having heard the submission of the Ld. counsel for the parties, we feel that the prayer sought for in the present application to be considered positively, in order to enable the COC as well as the RP to complete the corporate resolution process and to submit its resolution plan. Hence, the

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application is allowed in terms of its prayer clause. Thus the period of completing such process is extended further for 90 days w.e.f 13<sup>th</sup> September, 2017.

The matter is adjourned to 22<sup>nd</sup> August, 2017.

## After lunch:

Later on Advocate Sh. Shambhu Chopra appeared for Sh. Mukesh Mohan and requested for his presence, to be recorded. His appearance is noted.

Dated:03.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash